

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3560

ANSWERED ON:03.09.2012

EXPORT OF MEAT

Khaira Shri Chandrakant Bhaurao;Shukla Shri Balkrishna Khanderao Balu Shukla

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether there are adequate machineries to locate the illegal export of beef in the guise of buffalo meat from Apollo port, Mumbai via road route;
- (b) if so, the number of such cases registered against the exporters who have been for exporting beef illegally during the last three years;
- (c) if not, whether the Government proposes to identify such exporters and action to be taken against them;
- (d) the steps taken by the Government to discourage the export of meat including sheep and goat meat;
- (e) whether the Government proposes to revise the export policy regarding the export of meat; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) Under the existing foreign trade policy, the export of beef (meat of cow, oxen and calf) is prohibited. The export of chilled and frozen meat shall be allowed subject to the provision specified in the gazette notification on raw meat (chilled and frozen) under Export (Quality Control and Inspection) Act, 1963. Offals of buffalo too are subject to the same conditions of quality control and inspection. Laboratories duly recognized by APEDA, as well as in-house laboratories attached under the abattoirs cum meat processing plant registered with APEDA and Agency approved labs, are used to conduct the necessary tests for confirmation of quality under the supervision of the designated veterinary authority of the State. On the basis of these tests and inspections carried out by Veterinarians, duly registered under the Indian Veterinary Council Act, 1984, employed by the exporting unit and supervised by the designated veterinary authority of the state, the veterinary Health Certificate is issued by the designated authorities of the state.
- (b) No such case has been brought to the notice of this Department during the last three years.
- (c) Does not arise.
- (d) No such steps have been taken by the Government.
- (e) No, Madam.
- (f) Does not arise.